

H
ITEM NO.3

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).33471/2011

(From the judgement and order dated 24/08/2011 in AFO No.1124/2010 of The
HIGH COURT OF BOMBAY)

ESHA EKTA APPARTMENTS CHS LTD.& ORS. Petitioner(s)
VERSUS
MUN.CORP.OF MUMBAI & ORS. Respondent(s)

(With office report)
WITH SLP(C) NO. 33601 of 2011
(With prayer for interim relief and office report)
SLP(C) NO. 33940 of 2011
(With prayer for interim relief and office report)
SLP(C) NO. 35402 of 2011
(With prayer for interim relief and office report)
SLP(C) NO. 35324 of 2011
(With prayer for interim relief and office report)
T.C.(C) NO. 55 of 2012
(With prayer for interim relief and office report)

Date: 24/07/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Harish Pandey, Adv.

Mr.Samanvya D.Dwivedi, Adv.
Mr. Naveen Kumar, Adv.

For Respondent(s) Mr.Pallav Shishodia, Sr.Adv.
Mr.S.Sukumaran, Adv.

Ms. Kavita Wadia, Adv.
Mr.Manmeet Arora, Adv.

Mr.Kumar Kartikay, Adv.
Mr.Puspinder Singh, Adv.
Mr.Dushyant Kumar, Adv.
Mr.Merusagar Samantaray, Adv.

Mr.C.Mukund, Adv.
Mr.Pankaj Jain, Adv.

UPON hearing counsel the Court made the following
O R D E R

On the oral request made by learned counsel for the petitioners
for adjournment on the ground that the arguing counsel is in personal
difficulty, hearing of these petitions is adjourned to 12.09.2012.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master